

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
(DEPARTMENT OF JUSTICE)**

LOK SABHA

UNSTARRED QUESTION No. 571

TO BE ANSWERED ON FRIDAY, THE 4th FEBRUARY 2022

e-Courts Mission Mode Project

571. MS. DEBASREE CHAUDHURI:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Ministry has developed a new version of e-filing system with the successful computerization of 16,875 district and subordinate courts in the country under e-Courts Mission Mode Project;

(b) the manner in which this version is advanced and different from earlier version of e-filing; and

(c) whether the Ministry will consider mandatory e-filing of cases, documents, etc., in view of the emphasis given on digital transactions given by the Government?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJIJU)

(a) & (b): The eCourts Mission Mode Project Phase-II is being implemented by the Department of Justice in collaboration with eCommittee of the Supreme Court of India headed by a Supreme Court Judge. The technical team of e-Committee, Supreme Court of India has developed the new e-Filing version 3.0,

and the new e-filing 3.0 Portal was inaugurated on 9th April 2021 and is accessible on <https://filing.ecourts.gov.in>.

e-Filing version 3.0 has a new UserInterface which is more user friendly and has certain other additional features as mentioned below:

1. Services Offered:

- Pleadings – Use of Readymade templates: Ready editable templates of various legal documents are available. User can download and use the templates for further drafting the pleadings.
- Upload and e-sign Pleadings: The facility enables user to upload various legal documents in PDF format.
- Oath Recording: Video recording facility is provided to administer the oath without visiting the court.
- File IAs/Applications: Facility to file IAs offers relief to Advocates from filing each application separately in every court.
- Online Vakalat: The service enables online creation and submission of vakalatnama.
- Online Payment: The service enables user to pay Court Fee, Judicial Deposit, Fine, Penalty or Others payments online.

2. Exclusive Services for Advocates:

- Add Partners: Advocates can add Partners/Bar Colleagues/Juniors.

3. Other Services:

- Portfolio Management: The service enables user to manage the portfolio and planner for the new as well as existing cases.
- New Dashboard: The dashboard provides at-a-glance status of all the completed/pending activities related to cases in the portfolio.
- Help section provided in the new version provides tutorial videos, FAQ and user manual.
- It provides option to litigant to send offer to the Advocates.

- The new portal also provides the option of indexing of the documents for the Advocates

(c): Department of Justice has requested all Central & State Government departments including the Public Sector Undertakings (PSUs) to use eFiling in all commercial disputes coming up in the commercial courts. Instructions have been issued by eCommittee to all HCs to ensure that all Government litigation should be e-filed by January 2022. A communication has been sent by the Department of Justice to all Central Ministries/ departments requesting to use eFiling in all Government litigation by January 2022. A similar communication has also been sent by the Department of Legal Affairs to all to all the Secretaries to the Government of India, as well as to all Law Officers and Assistant Solicitors General in the High Courts across the country to ensure e-filing in respect of litigation on behalf of Union of India by the Ministries/Departments concerned, including Autonomous Bodies/Subordinate Offices/Attached Offices and PSUs under their administrative control, before the Courts across India w.e.f. 1st January, 2022.